Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No.273 of 2013 & IA-369 of 2013

Dated: 31st October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)

Essar Power Ltd. Appellant (s)

Versus

Gujarat State Petronet Ltd. & Anr. ... Respondent (s)

Counsel for the Appellant (s): Mr. Gopal Jain

Ms. Neena Nagpal Mr. Rohit Gupta Mr. Alok Shankar

Mr. Nilay Dave, Representative

Counsel for the Respondent(s): Mr. Aspi Kapadia

Mr. Piyush Joshi Ms. Nimisha S. Dutta Ms. Sumiti Yadava

ORDER

We have heard Learned Counsel for the parties.

We have directed the Learned Counsel for the Appellant to get instructions from the Appellant with reference to furnishing of bank guarantee (Payment Security Mechanism) instead of complying with condition imposed in the impugned order. The Learned Counsel for the Appellant seeks some time for the same.

Accordingly, the Learned Counsel for the Appellant will file the memo regarding the same on or before 7th November 2013 after getting instructions from the Appellant to enable us to pass the appropriate Interim Order in I.A. No. 369 of 2013.

Post the matter on 07.11.2013.

(Nayan Mani Borah) Technical Member (P&NG) (Justice M. Karpaga Vinayagam) Chairperson

pr/rt